

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 24th of April, 2025

S.O 105 .- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoints the following officers to be the Executive Magistrates, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Kathua.

S.No	Name of the officer (Shri)	Designation	Jurisdiction
1.	Vishavjeet Singh, JKAS,	Additional Deputy Commissioner, Kathua	District Kathua
2.	Pankaj Bhagotra. JKAS	Additional Deputy Commissioner Basohli	Sub-Division, Basohli, Kathua

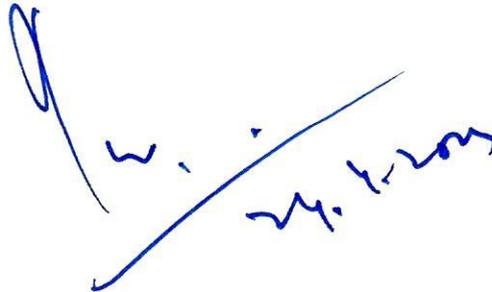
The Government further in exercise of the powers conferred by sub-section (2) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023 appoints the aforesaid Executive Magistrates as Additional District Magistrates within the territorial jurisdiction of District Kathua.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/1/2023-10

Dated :- 24 -04 - 2025



Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. Deputy Commissioner, Kathua. This is with reference to letter Nos. DCK/Adm/2025-26/129-130 and DCK/Adm/2025-26/131-132 , dated 23-04-2025.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

Additional Secretary to Government

